

[Shri Tiruchi Siva]

Western economies. In this context diluting Government shareholding in PSUs goes against public interest. Keeping in mind the very important role PSUs play as the backbone of our economy, it is important that we devise a policy to stop further dilution and make efforts to strengthen the activities of PSUs.

SHRI SITARAM YECHURY (West Bengal): Sir, I associate myself with the Special Mention of Mr. Siva.

MR. DEPUTY CHAIRMAN: Shri Mansukh L. Mandaviya; no. ...*(Interruptions)*... Shri Parshottam Khodabhai Rupala; no. ...*(Interruptions)*... Shri Avinash Rai Khanna; no. ...*(Interruptions)*... Shrimati Gundu Sudharani; not present. ...*(Interruptions)*...

Demand to declare Tamil the official language of Madras High Court

SHRI A. ELAVARASAN (Tamil Nadu): I would, once again, like to reiterate the Government to address the demand of Tamil Nadu for making Tamil as official language in Courts. This is a long-pending demand, raised by the State of Tamil Nadu continuously. Our hon. Chief Minister of Tamil Nadu has already urged the Government and the Supreme Court to reconsider the stand on our demand of allowing the use of Tamil in the Madras High Court. Our hon. Chief Minister had already pointed out that Article 348(2) of the Constitution, read with Section 7 of the Official Languages Act 1963, clearly envisages the usage of the State official language in judgements, decrees and proceedings of the High Court with the prior concurrence of the President. This practice has already been adopted in four States. Further, the use of Tamil as official language in High Court would evoke confidence amongst common public in justice, besides the court proceedings and case details would be more conducive and understandable to everyone. If we are to take the administration of justice genuinely closer to the people, then, it is absolutely imperative that the local language is used in the High Court, as is already being done in the State Government and in the State Legislature. Therefore, I, once again, urge upon the Government, through this, august House to take necessary steps to announce Tamil as the official language and allow the use of Tamil in the Madras High Court.

MR. DEPUTY CHAIRMAN: Now, we take up the Short Duration Discussion. ...*(Interruptions)*... This is a very important subject. Why don't you allow the discussion? ...*(Interruptions)*...

डा. वी. मैत्रेयन (तमिलनाडु): सर, प्रधान मंत्री कहां हैं...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Shri M. Rama Jois, are you speaking? ...*(Interruptions)*... Do you want to speak? ...*(Interruptions)*... The House is adjourned to meet tomorrow at 11.00 A.M.

The House then adjourned at three minutes past two of the clock till eleven of the clock on Wednesday, the 8th May, 2013.